CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL
CHENNAI

REGIONAL BENCH – COURT NO. III

Service Tax Appeal No. 41351 of 2015

(Arising out of Order-in-Original No.07/2015 (C), dated 23.03.2015 passed by Commissioner of Central Excise, Puducherry Commissionerate, 1 Goubert Avenue, Puducherry 605 001).

M/s. Roadmap IT Solutions Private Limited ... Appellant
No.5, Republic Street
Reddiyarpalayam
Puducherry 605 010

Vs.

Commissioner of CGST & Central Excise ... Respondent
No.1, Goubert Avenue
Puducherry 605 001

AND

Service Tax Appeal No. 40490 of 2020

(Arising out of Order-in-Appeal No.08/2020 (CTA-I), dated 21.01.2020 passed by Commissioner of GST & Central Excise (Appeals – I), 26/1, Mahatma Gandhi Marg, Nungambakkam, Chennai 600 034)

M/s. Roadmap IT Solutions Private Limited ... Appellant
No.5, Republic Street
Reddiyarpalayam
Puducherry 605 010

Vs.

Commissioner of CGST & Central Excise ... Respondent
No.1, Goubert Avenue
Puducherry 605 001

APPEARANCE:

Ms. B. Amritha, Advocate for the Appellant
Ms. Anandalakshmi Ganeshram, Authorized Representative for the Respondent

CORAM:

Hon'ble Mr. M. Ajit Kumar, Member (Technical)
Hon'ble Mr. Ajayan, T.V., Member (Judicial)

FINAL ORDER Nos.40281-40282/2026

Date of Hearing: 20.02.2026
Date of Decision: 20.02.2026

Per M. Ajit Kumar

The appellant has opted for the SVLDR Scheme and has thus claimed that it has discharged the tax as applicable under the Scheme. The Revenue appears to have accepted the same and as a consequence, they have issued 'Discharge Certificate' in Form-4.

2. From a perusal of the documents placed on record, it is seen that Discharge Certificate in Form No. SVLDRS-4 under the Sabka Vishwas (Legacy Dispute Resolution) Scheme ('SVLDR Scheme' for short), 2019 has been issued to the appellant. Accordingly, the present appeal is to be deemed as withdrawn in terms of Section 127(6) of the Finance Act, 2019 for availing the benefit of the SVLDR Scheme, 2019.

3. In view of the above, in terms of sub-section (6) of Section 127 of the Finance Act, 1994, the appeal is dismissed as deemed to be withdrawn.

(Order dictated and pronounced in open court)

(AJAYAN T.V.)
MEMBER (JUDICIAL)

(M. AJIT KUMAR)
MEMBER (TECHNICAL)

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